

मोटर वाहनों की बैटरियों का विनिर्माण करने वाले उद्योगों पर प्रतिबंध

1411. श्री रामजीलाल: क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने पर्यावरण को दूषित होने से बचाने के लिए मोटर वाहनों में प्रयोग होने वाली बैटरियों के विनिर्माण में लगे उद्योगों पर प्रतिबंध लगा दिया है:

(ख) क्या यह सच है कि बैटरी बनाने के लिए सीसा व एसिड की रासायनिक क्रिया के फलस्वरूप उत्पन्न गैस का स्वास्थ्य पर प्रतिकूल प्रभाव पड़ता है: और

(ग) यदि हां, तो आवासीय क्षेत्रों में इन उद्योगों के अभी तक चलते रहने के क्या कारण हैं और सरकार द्वारा उनके कार्यकरण पर रोक लगाने के लिए क्या कार्रवाई की जा रही है?

पर्यावरण और वन मंत्रालय में राज्य मंत्री (श्री बाबू लाल मरांडी): (क) से (ग) जी, नहीं। सीसा और एसिड की रासायनिक प्रतिक्रिया से कोई गैस पैदा नहीं होती।

Condition of Animals in the Padmaja Naidu Zoo at Darjeeling

1412. SHRI DAWALAMA: Will the Minister of ENVIRONMENTS AND FORESTS be pleased to state:

(a) whether it is fact that, due to rampant thefts, the animals in Padmaja Naidu Zoo at Darjeeling are not getting proper diet;

(b) whether the condition of Tigers is worst; and

(c) if so, what action Government propose to take to save the animals?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) to (c) The matter is being enquired into and the factual position would be placed on the Table of the House.

Action plan for forests, wild life and environment degradation

1413. SHRI SATISH CHANDRA SITARAM PRADHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have formulated a coordinated and well focused action plant to deal with major issues relating to forests, wildlife and environment degradation;

(b) if so, the details thereof;

(c) whether the action plan effectively involves the State Governments NGOs, Industry and International Agencies in implementation of the same; and

(d) in what manner the experienced and knowledgeable professional activists, tribals and others associated with forests, are proposed to be involved in policy planning and implementation?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) No, Sir.

(b) to (d) Do not arise in view of (a) above.

Disposal and Management of Bio-Medical Waste

1414. SHRI SATISHCHANDRA SITARAM PRADHAN: Will the Minister of ENVIRONMENT AND FORESTS pleased to state:

(a) whether it is a fact that the problem of scientific disposal and management of bio-medical waste has assumed critical proportions over the years;

(b) if so, the details regarding the magnitude of the problem and the steps taken so far to deal with the problem and results thereof;

(c) the details of fresh policy initiatives taken by Government in this regard;

(d) the details of action plan finalized for the current year and the Ninth Five Year Plan to deal with the problem; and

(e) the details of proposals received in this regard and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) and (b) Although the scientific disposal and management of

bio-medical waste is a matter of concern and needs to be addressed adequately, the Government is not aware of any finding indicating that the problem of scientific disposal and management of bio-medical waste has assumed critical proportions.

(c) The Government has issued the Bio-Medical Waste (Management and Handling) Rules, 1998 on July 27, 1998.

(d) and (e) The Action Plan for implementing the Bio-Medical Waste (Management and Handling) Rules, 1998 is stipulated in the above Rules which is as follows:—

Schedule for waste treatment facilities like Incineration / Autoclave / Microwave System

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|----|---|-----------------------------------|
| A. | Hospitals and nursing homes in towns with population of 30 lakhs and above | by 31st December, 1999 or earlier |
| B. | Hospitals and nursing homes in towns with population of below 30 lakhs, | |
| | (a) with 500 beds and above | by 31st December, 1999 or earlier |
| | (b) with 200 beds and above but less than 500 beds | by 31st December, 2000 or earlier |
| | (c) with 50 beds and above but less than 200 beds | by 31st December, 2001 or earlier |
| | (d) with less than 50 beds | by 31st December, 2002 or earlier |
| C. | All other institutions generating bio-medical waste not included in A and B above | by 31st December, 2002 or earlier |

The Action Plan is to be implemented by the State Governments/Union Territory Governments.

Killing of Endangered Animals

1415. SHRI KRISHNA KUMAR BIRLA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government are aware that a large number of endangered animals are being killed in the country every year;

(b) if so, whether Government have formulated any plan to protect and save them;

(c) is so, the details thereof and the details of such animals killed during the last two years;

(d) whether Government propose to prescribe stricter punishment for those involved in killing the endangered animals; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) Instances of killing of endangered animals have come to the notice of the Government from time to time.

(b) and (c) Yes, Sir. The States have been asked to set up co-ordination committees of all enforcement agencies, so that there is effective co-operation to check poaching and illegal trade. Staff in National Parks and Sanctuaries are being provided modern arms wireless equipment and communication facilities. Numbers of wild animals including endangered animals reported to be killed during the last two years in different States is given in the statement (See below)

(d) and (e) The Wildlife (Protection) Act, 1972 as amended in 1991 is a comprehensive legislation which empowers the State Governments/UTs to have effective control over the management of wildlife and protection of the endangered species. The punishments for various offences provided in the Act have been found to be by and large adequate.